

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 59**

**IA 313/2024 in C.P. (IB)/2295(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **AMERICAN EXPRESS BANKING CORP V/s**  
**SUNIL HITECH ENGINEERS LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**IA 313/2024 in C.P. (IB)/2295(MB)2018**

- 1) Mr. Shadab S. Jan, Ld. Counsel for the Applicant and Mr. Rohan Rajadhyaksha, Ld. Counsel for the Liquidator are present.
- 2) Ld. Counsel for the Applicant seeks another week's time to deposit an amount of Rs. 10 Crores which was agreed by them earlier on 04.04.2024. Counsel for the Liquidator, on instructions, submits that he has no objection if time of another week is granted for the said payment. Time is allowed.
- 3) Stand over to 10.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare